Tamil Nadu should be formed which should include officials of both Forest and Police Departments for operating in the border areas.

(iv) Regulating the number of candal oil mills in Kerala.

#### Special courts for environmental cases

## \*13. SHRI RAJUBHAI A. PARMAR: SHRI KAPIL VERMA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to answer to Unstarred Question 129 given in the Rajya Sabha on the 14th March, 1990 and state:

(a) whether Government have since taken a decision to set up special courts to deal with the environment related cases;

(b) the reasons for undertaking this measure;

(c) if so, the main lines of the scheme in this regard; and

(d) what would be its likely impact on the present situation?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTARY): (a) to (d) The matter is under examination.

#### **Pollution Control as an Industry**

14. SHRI RAMDAS AGARWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government's attention has been drawn to the reported de mand of the Chairman, Central Pol lution Control Board for development of "Pollution Control" as an Industry as reported in Hindustan. Times dated the 4th

July, 1990;

(b) whether Government had exa mined the pollution control activities in the country and made any com parative study of the pattern being followed by the Pollution "Boards of other developed countries; **and** 

(c) if so, whether the pattern followed by other developed countries has been found to be feasible/practicable in the present Indian Environmental conditions?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) Yes, Sir. In his speech the Chairman of the Centra]! Pollution Control Bolard spoke about the business opportunities in environmental pollution control.

(b) Yes, Sir. The policies adopted in other countries have been examined. .-

(c) Any strategy for prevention, abatement and control of pollution is to be specific to the conditions of each country because it is based on the state of industrialisation, the legislative frame-work, socio-economic conditions, administrative arrangements, etc. Government have prepared a draft policy statement on abatement of pollution as well as a discussion paper on the priorities to be adopted. These documents- are to be considered by the Consultative Committee of Parliament of this Ministry, scheduled to be held . in August, 1990.

### Revision of Gadgil formula for plan assistance to States

# 15. SHRI HARVENDRA SINGH HANSPAL: . "

## SHRI GHUFRAN AZAM:

Will the PRIME MINISTER be pleased, to state: ...... - - 7

(a) whether the Planning Commis sion is taking a second look at the presently Gadgil formula which is used to determine the size of the Centre's Plan assistance. to each State:

(b) whether Government propose to revise the existing formula; and